

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

(9)

CP No. 37/95  
OA No. 246/94

New Delhi, this the 6th day of June, 1995.

Hon'ble Mr J.P. Sharma, Member (J)  
Hon'ble Mr B.K. Singh, Member (A)

Shri Raj Jareshwar Bali  
S/O Shri Jyoti Pd. Bali,  
Retired Superintendent,  
Commercial Branch, Baroda House,  
New Delhi.

.... Applicant  
Petitioner.

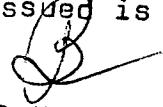
(through Mr G.D. Bhandari, Advocate).

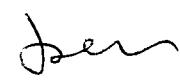
vs.

1. Union of India, through  
the General Manager, Northern Railway,  
Baroda House, New Delhi.
2. The Chief Personnel Officer,  
Northern Railway,  
Baroda House, New Delhi. .... Respondents.  
( Through Sh. B. K. Aggarwal, Advocate )  
Order (oral)  
(delivered by Hon'ble Mr J.P. Sharma, Member (J)

Mr B.K. Aggarwal, learned counsel for  
the respondents has filed a letter dated  
30.5.1995 which goes to show that the judgment  
under issue has since been complied with in  
letter and spirit. This fact is conceded by  
the learned counsel for the petitioner.

In view of this, the petition is disposed  
of as having become infructuous and the notice  
issued is discharged.

  
(B.K. Singh)  
Member (A)

  
( J.P. Sharma )  
Member (J)

/sds/